

**481 Statements re. ordinance BHADRA 1, 1912 (SAKA) Tea Cos. (Acq. & Transfer 482 of Sick Tea units) Amend. Bill**

Ordinance, 1990.[Placed in Library. See No. LT- 1256/90]

13.081/4 hrs.

**CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMENDMENT) BILL\***

[English]

THE DEPUTY MINISTER IN MINISTRY OF FINANCE (SHRI ANIL SHASTRI): On behalf of Prof. Madhu Dandavate I beg to move for leave to introduce a Bill further to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities. Act, 1974.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974."

*The motion was adopted*

SHRI ANIL SHASTRI: I introduce the Bill.

13.08 3/4 hrs.

**STATEMENT RE. ORDINANCE**

[English]

**Conservation of foreign exchange and prevention of smuggling activities (Amendment) ordinance 1990**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI). On behalf of Prof. Madhu Dandavate I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation of

Conservation of Foreign Exchange and Prevention by the Smuggling Activities (Amendment) Ordinance, 1990.[Placed in Library. See No. LT- 1256/90]

13.09 hrs.

**SALARY AND ALLOWANCES OF LEADERS OF OPPOSITION IN PARLIAMENT (AMENDMENT) BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri P. Upendra I beg to move for leave to introduce a Bill further to amend the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

MR. DEPUTY-SEPAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary and Allowances of leaders of Opposition in Parliament Act, 1977."

*The motion was adopted*

SHRI SATYA PAL MALIK: I introduce the Bill.\*

13.09 1/2 hrs.

**TEA COMPANIES (ACQUISITION AND TRANSFER OF SICK TEA UNITS) AMENDMENT BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): I beg to move for

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[Sh. Arangil Sreedharan]

leave to introduce a Bill to amend the Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985."

*The motion was adopted*

SHRI ARANGIL SHREEDHARAN: I introduce the Bill.

MR. DEPUTY-SPEAKER: The House stands adjourned for lunch to meet at 2.10 P.M.

13.10 hrs.

*The Lok Sabha then Adjourned for lunch  
Till Ten Minutes Past Fourteen of the  
Clock*

*The Lok Sabha Re-assembled after Lunch  
at Fifteen Minutes Past Fourteen of the  
Clock*

[MR. DEPUTY-SPEAKER *in the chair*]

[*Translation*]

SHRIMATI VIDYA CHENNUPATI (Vijaywada): Mr. Deputy Speaker, Sir, the issue raised by Shrimati Geeta Mukherjee regarding atrocities on women has been pushed right at the end without taking into consideration the fact as to what is the condition of women.

[*English*]

It is an atrocity on MPs also.

SHRI MANORANJAN BHAKATA

(Andaman & Nicobar Islands): We all support her.

SHRI INDER JIT (Darjeeling): The discussion on atrocities on women may be taken up immediately after the External Affairs Minister's statement.

[*Translation*]

MR. DEPUTY SPEAKER: The issue was raised in the House on an earlier occasion too. I had said that whips of various parties should talk to each other and inform about the time to be fixed because some people want a discussion on the Kuwait issue also. I had asked them to have talks so that these two things can be done. You call your whip.

[*English*]

Let them meet and let them inform me as to what time they would take up this discussion on atrocities on women.

[*Translation*]

SHRI DILIP SINGH BHURIA (Jhabua): It should be taken up immediately after Matters Under Rule 377 are over and can be carried on till 4 P.M.

MR. DEPUTY SPEAKER: Whatever you wish to do, you tell us after talking to each other.

[*Translation*]

SHRI HARISH RAWAT (Almora): We have already told our view point but the Government is not doing anything. We are in favour of an immediate discussion on this topic or it may be taken up after 4 P.M.

SHRI VASANT SATHE (Wardha): I was saying that an important topic like atrocities on women has been left half way. Since eight hours have been fixed for discussion on Prasar Bharti, this issue will continue for another two to three days. As such, after Matter Under Rule 377 are finished, we can